

C.A.T.

(PB) DELHI.

CCP 55/88 in OA 69/1988.

19.4.1988. All India S.C. & S.T. Railway Employees Association Vs. U.O.I & Ors.

Shri H.K.Sharma on behalf of the applicants present.

By our order dated 2.2.1988 in OA 69/88 what all we directed was that "3rd respondent may not be regularised pending further orders on this application". On the applicants' own showing, respondent No.3 has not been regularised so far.

if he is continued
A mere apprehension that beyond a period of six months he may claim regularisation does not warrant any *is therefore* proceedings in contempt. CCP 55/88 dismissed.

Signature
(Kaushal Kumar)
Member
19.4.1988.

Signature
(K.Madhava Reddy)
Chairman
19.4.1988.